

11.11.2020

Through Video conferencing at 10:00 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Lokesh Chandra, Ld. Counsel on behalf of applicant/accused Tajim Rehman has joined through Cisco Webex.

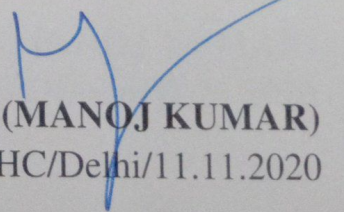
This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 06.11.2020. Ld. Counsel argued that recovery has already been effected and applicant/accused is not involved in any other case. Therefore, he should be granted bail in this matter.

Reply of IO has been filed. Copy of same supplied to Ld. Counsel electronically. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused has been apprehended from the spot and there are chances that accused, if enlarged on bail, may commit similar offence.

Submissions of both sides heard.

The applicant/accused has been apprehended at the spot. Mobile phone also got recovered from him. Thus, prima-facie, there is evidence against applicant/accused regarding his involvement in the present case. So, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the applications, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/11.11.2020

11.11.2020

Through Video conferencing at 10:05 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. P.K. Garg, Ld. Counsel on behalf of applicant/accused Sunny @ Haqla @
Upesh has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 06.10.2020. Ld. Counsel argued that recovery has already been effected and co-accused has already been granted bail by this Court vide order dated 14.10.2020. Therefore, he should be granted bail in this matter.

Reply of IO has been filed. Copy of same supplied to Ld. Counsel electronically. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused is a habitual offender and involved in several other cases.

Submissions of both sides heard.

The recovery has been effected from applicant/accused and he is a habitual offender and involved in more than 30 cases. Thus, considering the antecedent of applicant/accused, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/11.11.2020

11.11.2020

Through Video conferencing at 10:10 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Ms. Sunila Choudhary, Ld. Counsel on behalf of applicant/accused Vipin has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed. Copy of same supplied to Ld. Counsel electronically.

At this stage, Ld. Counsel for applicant/accused submits that she wants to withdraw the present bail application.

In view of the same, present application stands allowed to be withdrawn.

Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/11.11.2020

11.11.2020

Through Video conferencing at 10:15 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.

IO/HC Vinay Tyagi has joined meeting through webex.

This is an application for issuance of production warrant against accused
Gautam Saini and Satish.

Heard.

At this stage, Ld. Counsel for applicant/accused submits that he wants to
withdraw the present application.

In view of the same, present application stands allowed to be withdrawn. IO
is directed to approach the concerned jail Duty MM.

Copy of order be uploaded on Delhi District Court website. Copy of order be
also sent to the e-mail of SHO PS Civil Lines. The printout of the applications, reply and the
order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/11.11.2020

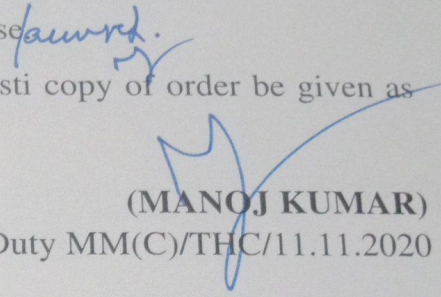
11.11.2020

Present : Ld. APP for the State
Sh. S.P. Sharma, Ld. Counsel for applicant.

Report on behalf of Dy. Superintendent, Jail No.2, Tihar received. Perusal of the same shows that wrong address has been mentioned on the release warrant.

Under these circumstances, Ahlmad of the concerned Court is directed to send fresh release warrant by mentioning the correct particulars of case *forward.*

Application stands disposed off accordingly. Dasti copy of order be given as prayed for.


(MANOJ KUMAR)
Duty MM(C)/THC/11.11.2020

FIR No.225/20
PS – DBG Road

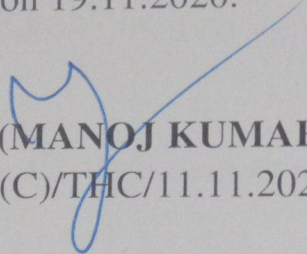
11.11.2020

Present : Ld. APP for the State

Sh. Parmesh Bali, Ld. Counsel for applicant.

At this stage, Ld. Counsel for applicant seeks time to argue on application.

At request, put up for arguments, if any before Duty MM on 19.11.2020.


(**MANOJ KUMAR**)

Duty MM(C)/THC/11.11.2020

11.11.2020

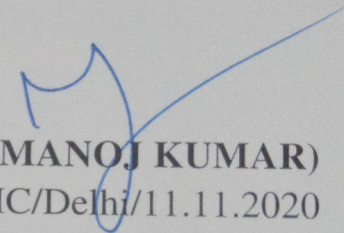
Through Video conferencing at 10:20 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Ms. Sunila Choudhary, Ld. Counsel on behalf of applicant Saroj has joined through Cisco Webex.

Same report has been filed by IO despite notice. He also failed to appear before the Court.

Under these circumstances, let fresh notice be issued to IO with direction to appear in person physically before the Court on 12.11.2020.

Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(**MANOJ KUMAR**)
MM-06(C)/THC/Delhi/11.11.2020